

the Government servant within the members of the family. This includes parents in case there is no nomination, it is payable in the first instance, to the widow, failing her to the eldest surviving son, failing these to the eldest surviving unmarried daughter and failing the above, to the eldest surviving widowed daughter. If there are no surviving members of the family as mentioned above, the family pension can be granted to the father, failing father to the mother. Family pension to the widow stops on re-marriage. Family pension under this scheme is payable to the parents on production of reasonable proof that they were dependent on the deceased Government servant for support.

(b) The information called for in this part is relevant only for gratuity and family pension under the Non-Contributory Family Pension Scheme as parents do not form part of family for the purpose of family pension under the Contributory Family Pension Scheme and the General Provident Fund Rules. The amount of gratuity depends on the length of service and emoluments drawn by the Government servant at the time of death. Ordinarily, Death-cum-Retirement Gratuity is payable at the rate of half a month's emoluments for each completed year of the qualifying service subject to a maximum of 16½ months emoluments limited to Rs. 30,000/-. As regards the family pension under the Non-Contributory Family Pension Scheme, it is half of the amount of pension admissible to the Government servant depending upon the length of the qualifying service rendered and the emoluments drawn by him subject to a maximum of Rs. 150/-p.m. and a minimum of Rs. 40/-p.m.

(c) Parents have not been included in the definition of family under the Contributory Family Pension Scheme as this family pension Scheme was introduced as a measure of social security to the immediate dependents of the Government servant. The same consideration applies in the case of Provident Fund.

### Hotel for Tourists in Manipur

402. SHRIMATI LEELA DAMODARA MENON:  
SHRI NABIN CHANDRA BURAGOHAIN:  
SHRIMATI SUSHILA SHANKAR ADIVAREKAR:  
DR. RAJAT KUMAR CHAKRABARTI:  
SHRI NRIPATI RANJAN CHOUDHURY:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that there is no hotel with reasonable amenities in the capital of Manipur as a result of which tourists are put to great inconvenience;

(b) whether the India Tourism Development Corporation propose to provide financial and other assistance to the private sector for construction of such hotels there; and

(c) if not, what are the reasons therefor and what alternative arrangements Government propose to make to provide accommodation for the tourists at reasonable rates in that city.

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURSHOT-KAUSHIK): (a) At present, no hotel in the capital of Manipur is on the approved list of the Department of Tourism.

(b) and (c) The Indian Tourism Development Corporation does not provide financial assistance to the private sector for the construction of hotels. The Corporation, however, does offer consultancy services on payment basis. As regards financial assistance, the Industrial Finance Corporation of India operates the Hotel Development Loan Scheme for the grant of loans to private sector hotel projects which have been approved by the Department of Tourism as conforming to the prescribed minimum standards. Due to constraint on resources and other Government priorities, it is not possible for the Central Government to construct accommodation at

all the places of tourist interest in the country.

#### Food served in the IA planes

403. SHRI HARSH DEO MALAVIYA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether the committee appointed to examine the quality of food served to Passengers in the Indian Airlines Planes has submitted its report; and

(b) if so, what are its recommendations?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURSHOTAM KAUSHIK): (a) With the dissolution of the 5th Lok Sabha, the Indian Airlines Catering Committee which consisted of two Members of that Lok Sabha and one Member of the Rajya Sabha, was wound up. The Committee did not submit a final report before dissolution.

(b) Does not arise.

#### Case Against the Chairman of the Vijaya Bank Ltd.

404. SHRI HARSH DEO MALAVIYA: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state whether it is a fact that the Income-tax Commissioner has recently filed criminal proceedings against the Chairman of the Vijaya Bank Limited for serious violations of the Income-tax law?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): Income-tax Department has launched prosecution under sections 277 and 278 of the Income-tax Act, 1961 read with section 260 Cr. P. C. against Vijaya Bank Ltd., its chairman and Managing Director, Chief Accountant and some other Officers of the Bank, for deliberate omission of various interest payment in the returns made by the Bank under section 285 of the Income-tax Act, 1961 for the financial years 1971-72 to 1974-75.

The complaints were filed on the 9th February, 1977 before the Judicial Magistrate, II Court, Mangalore.

#### U.S. Aid to India

405. SHRI HARSH DEO MALAVIYA: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state whether the U. S. Government has recently decided to resume aid to India; if so, what are the details in this regard?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): The U.S. Administration have offered to initiate discussions with the Government of India with a view to resumption of development assistance. The matter is under Government's consideration.

#### Export of Shrimps

406. SHRI HARSH DEO MALAVIYA: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) the total value of frozen shrimps exported from India during 1974-75, 1975-76 and 1976-77; and

(b) the break up of the share of private exporters and public sector undertakings in these exports?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI MOHAN DHARIA): (a) and (b) A statement is attached. [See Appendix CII, Annexure No. 39].

#### Trend in Industrial Investment

407. SHRI NRIPATI RANJAN CHOUDHURY:

SHRIMATI MARGARET ALVA:

SHRIMATI LEELA DAMODARA MENON:

SHRI NABIN CHANDRA BURAGOHAIN:

Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether Government have made any assessment of the trend in industrial investment during the recent years and

(b) if so, how far it has been responsive to the economic and fiscal measures taken by the Government?